

**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

Item No. 201
IA(CA) No. 65/JPR/2023
IA(CA) No. 67/JPR/2023
CA No. 30/JPR/2023
IA(CA) No. 73/JPR/2023
IA (CA) No. 06/JPR/2024
IA (CA) No. 11/JPR/2024
IA (CA) No. 17/JPR/2024
IA (CA) No. 19/JPR/2024
CP No. 25/241-242/JPR/2023
Under Section 241-242 of
Companies Act, 2013

In the matter of:

Manoj Kumar Chaudhari & Anr.

...Petitioners

Versus

M3R Seamless Pvt. Ltd. & Ors.

...Respondents

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER
HON'BLE MR. RAJEEV MEHROTRA, TECHNICAL MEMBER**

Present Through Video Conferencing: -

For the Petitioner	:	Prateek Kedawat, Adv. Manoj Kumar Chaudhary, in person
For the Respondent	:	Archit Bohra, Adv. Lipi Garg, Adv. Mitesh Sharma, Adv. for ICICI Bank Dheeraj Palia, Adv. for UCO Bank Mahendra Kumar Mahria, in person

ORDER

Heard Mr. Prateek Kedawat, Adv. appearing on behalf of the Petitioner. Mr. Archit Bohra, Adv. along with Ms. Lipi Garg, Adv. appeared on behalf of the Respondent. Mr. Mitesh Sharma, Adv. appeared on behalf of the ICICI Bank. Mr. Dheeraj Palia, Adv. for UCO Bank. Parties are directed to complete their part

Sd/-

Sd/-

of pleadings in the main CP as well as IAs & CAs. List the matter for further consideration on 06.06.2024.



(Rajeev Mehrotra)
Technical Member

April 29, 2024



(Deep Chandra Joshi)
Judicial Member